

Industrial Policy

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*123. **SHRI V. SREENIVASA PRASAD:**

SHRI M. V. CHANDRASHEKARA MURTHY:

Will the **PRIME MINISTER** be pleased to state:

(a) whether directives have been issued to the Ministry of Industry to undertake an in-depth study of the entire gamut of the existing industrial policy to suggest modifications for achieving rapid growth;

(b) if so, whether the in-depth study has since been conducted in this regard by the Ministry and report submitted; and

(c) if so, the details thereof and the other steps proposed to be taken to boost industrialisation in the country?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): (a) to (c) A review of Industrial Licensing Policy and Procedures is presently in hand.

SHRI V. SREENIVASA PRASAD: In the papers circulated to us it has been stated that the new Industrial Policy has been finalised. The hon. Prime Minister has stated in the reply that the Government is formulating a new Industrial Policy to ensure rapid industrialisation.

MR. SPEAKER: May I inform the hon. Members that I have received a letter from the Industries Minister asking for permission for laying the Industrial Policy on the Table of the House?

SEVERAL HON. MEMBERS: Yes.

MR. SPEAKER: Within one or two hours you will get that Policy.

Therefore, are you interested in putting a supplementary, because all that you are going to ask will be laid on the Table of the House in two hours' time? He is going to lay the Industrial Policy on the Table of the House within two hours' time. By reading that you will know as to what the Government wants to do in the new Industrial Policy. So, you need not ask the supplementary now. We can go to the next question.

SHRI M. V. CHANDRASHEKARA MURTHY: Mr. Speaker, Sir, I am the second questioner in this question.

MR. SPEAKER: I am saying that we are going to have the new industrial policy soon; it will be laid on the Table of the House.

SHRI M. V. CHANDRASHEKARA MURTHY: We are not discussing the Policy now.

MR. SPEAKER: This is about the Policy.

If you are asking something else in this question, then I will allow. My intention is to allow the other Members to ask questions.

SHRI V. SREENIVASA PRASAD: I am asking a small question. whether this new Policy is going to regulate the Indian and foreign investors or would it distinguish between foreign and Indian investors and particularly what the Government proposes to do to control the industries.

MR. SPEAKER: Please do not read. Please ask the question. If you are not asking a question, we will allow others to ask questions. Mr. Chandrashekara Murthy.

SHRI M. V. CHANDRASHEKARA MURTHY: I would like to ask one question about the thrust of the coming industrial policy.

MR. SPEAKER: No, no.

SHRI M. V. CHANDRASHEKARA MURTHY: Our Congress leadership and the Congress Party right from the time of Panditji, we are wedded to the socialistic pattern of society. And that was the policy being followed by the late Shrimati Indira Gandhi as well as Shri Rajiv Gandhi. In the coming Policy, does the Government propose to raise the assets limits of the MRTP Companies: if so on what reasons and reasons thereof.

PROF. P. J. KURIEN: Hon. Member has referred to Panditji and the socialistic pattern of society. I am sure that the hon. Member is aware of the 1956 Industrial Policy Resolution with which all of us agree. We have based our new Policy on that. *(Interruptions)* Hon. Members are no doubt aware that the 1956 Resolution itself has undergone modifications in 1973, 1977, 1980 and afterwards, all of which have been endorsed by this House. Some modifications are there. But the policy is not static, the policy is dynamic. *(Interruptions)* We stand by the basic policy. We know that it is in the best interest of the country. No policy is static and if it is static it becomes out-dated. This House endorsed all such modifications. And modifications are necessary sometimes to suit the present day developments, especially the global developments.

With regard to his second question on MRTP, if the hon. Member waits for half an hour, he will get all the details.

[Translation]

Telecast of Baba Saheb Ambedkar Centenary Programmes

*125. **SHRI RAM VILAS PASWAN:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the current birth centenary year of Bharat Ratan Baba Saheb Bhim Rao-Ambedkar is being observed as the 'Social Justice Year':

(b) if so, the number of times programmes on B. R. Ambedkar Saheb were screened by Doordarshan during 1990-91;

(c) the number of times the programmes relating to Shri Jawaharlal Nehru were screened during his birth centenary year; and

(d) the reasons for the difference, if any?

[English]

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) Yes, Sir.

(b) 202 programmes on Dr. Baba Saheb Ambedkar were telecast during 1990-91 by Doordarshan.

(c) 215 programmes on Pt. Jawahar Lal Nehru were telecast during his Birth Centenary Year by Doordarshan.

(d) Numerical comparisons are inappropriate in such cases. Doordarshan's effort has always been to do justice to the lives and the contributions of leading Indians.

[Translation]

SHRI RAM VILAS PASWAN: The hon. Minister has said that 202 programmes on Baba Saheb Bhim Rao Ambedkar and 215 programmes on Pandit Jawaharlal Nehru were telecast by Doordarshan. I have always held that the actual facts and the ones that are projected are at variance. I have no malice towards Panditji.

[English]

MR. SPEAKER: Please come to the question. Otherwise, we would not be able to reach the questions put by the other hon. Members.

[Translation]

SHRI RAM VILAS PASWAN: Sir, usually you give some time to